

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.240 of 2018
In CP (IB) No.93/Chd/Hry /2018**

**Under Section 22 (3) (b) and 27 of
the Insolvency and Bankruptcy
Code, 2016**

In the matter of:

M/s Paper Creations

...Petitioner-Operational Creditor

Versus

Jai Laxmi Lighting Industries Pvt. Ltd.

...Respondent-Corporate Debtor

Present: Mr. P.D. Sharma, Practising Company Secretary with Mr. G.S. Sarin, Practising Company Secretary for the Resolution Professional
Mr. Deepankur Sharma, Advocate, for Committee of Creditors
Mr. Deepak Aggarwal, Advocate, for Director of Suspended Board of Directors

Mr. P.D. Sharma, Practising Company Secretary and Mr. G.S.

Sarin, Practising Company Secretary, have filed their Memo of Appearance for the Resolution Professional, along with authorization letter. The same be taken on record.

Learned counsel for Mr. Gyaninder Sadana, the Director of the Suspended Board of Directors, has stated that except for five documents, the rest of the documents have been supplied to the Resolution Professional. He has handed over the list of remaining documents to be handed over and states that the remaining documents would be handed over within seven days. The undertaking is taken on record.

List the matter on 11.09.2018 for overseeing the compliance of the aforementioned undertaking.

The respondent shall file his affidavit of compliance atleast three days before the date fixed.

Mr. Deepankur Sharma, Advocate, has appeared for the Committee of Creditors and seeks time to make compliance of the order dated 24.07.2018. The compliance report be filed at least three days before the next date.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

August 23, 2018
Mohit Kumar